**HIGH COURT FOR THE STATE OF TELANGANA AT HYDERABAD**

MONDAY, THE THIRTIETH DAY OF JUNE
TWO THOUSAND AND TWENTY FIVE

**PRESENT**

**THE HONOURABLE THE ACTING CHIEF JUSTICE SUJOY PAUL**
**AND**
**THE HONOURABLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL NO: 634 OF 2025**

Writ Appeal under clause 15 of the Letters Patent Preferred against the Order Dated 02/01/2025, in W.P. No. 34046 of 2024 on the file of the High Court.

**Between:**

1. The State of Telangana, Rep. by its Secretary, Education Department, Secretariat, Hyderabad - 500 022.
2. Director of School Education and Ex. Officio, State Project Director, Samagra Shiksha, Hyderabad District, Telangana State.
3. The District Educational Officer and Ex. Officio, District Project Officer, Samagra Shiksha, Hyderabad.
4. The District Collector and District Magistrate, Hyderabad District, Collectorate Complex, Lakdikapool, Hyderabad - 500 004.

**...APPELLANTS/RESPONDENTS IN WP.No.34046/2024**

**AND**

1. Md.M.A.Naseeb Khan, S/o. Raqeeb Khan, Aged 48 years, Occ. Contractor, R/o. H.No.11-1-1204/1/3, Habeeb Nagar, Mallepally, Hyderabad.

**...RESPONDENTS/WRIT PETITIONERS**

2. The Executive Engineer, TGEWIDC, District Collectorate Complex, B-301 and 302, 3rd Floor, Sneha Silver, Jubilee Bhavan, Lakdikapool, Hyderabad- 500 004.

**...RESPONDENTS/RESPONDENTS**

**IA NO: 1 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to condone the delay of 138 days in filing of Writ Appeal.

**IA NO: 2 OF 2025**

Petition under Section 151 CPC praying that in the circumstances stated in the affidavit filed in support of the petition, the High Court may be pleased to set aside the order passed by the Honourable Single Judge in WP.No.34046 of 2024 dt. 02/01/2025 and allow the above appeal.

**Counsel for the Appellants: SRI T.VENKAT RAJU, GP FOR SCHOOL EDUCATION**
**Counsel for the Respondent No.1: SRI P.V.BHASKER RAO**
**Counsel for the Respondent No.2: GP FOR REVENUE**

**The Court made the following: JUDGMENT**

**THE HON'BLE THE ACTING CHIEF JUSTICE SUJOY PAUL**

**AND**

**THE HON'BLE SMT JUSTICE RENUKA YARA**

**WRIT APPEAL No.634 of 2025**

**JUDGMENT:** *(Per the Hon'ble the Acting Chief Justice Sujoy Paul)*

Sri T.Venkat Raju, learned Government Pleader for Education, for the appellant, seeks to withdraw this Writ Appeal with liberty to seek review of the order impugned.

2. The prayer is allowed.

3. Accordingly, the Writ Appeal is **dismissed as withdrawn** with the liberty prayed for. No costs.

Miscellaneous petitions pending, if any, shall stand closed.

**Sd/- P. CH. NAGABHUSHAMBA**
**DEPUTY REGISTRAR**

**//TRUE COPY//**

**SECTION OFFICER**

**To**

1. Two CCs to GP FOR SCHOOL EDUCATION, High Court for the State of Telangana, at Hyderabad. [OUT]
2. One CC to SRI P.V.BHASKER RAO, Advocate [OPUC]
3. Two CCs to GP FOR REVENUE, High Court for the State of Telangana, at Hyderabad. [OUT]
4. Two CD Copies

PSK.
PVL

HIGH COURT

DATED:30/06/2025

JUDGMENT

WA.No.634 of 2025




DISMISSING THE WRIT APPEAL
AS WITHDRAWN WITHOUT COSTS

SMT
25/7/25